

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 2544 OF 2010
BEFORE THE REGISTRAR ASHOK MENON

NAHALCHAND LALOOCHAND P.LTD.
VERSUS

Appellant (s)

PANCHALI CO-OP.HNG.STY.LTD.

Respondent(s)

Civil Appeal NO. 2545 of 2010
(With prayer for interim relief and office report)
Civil Appeal NO. 2546 of 2010
(With prayer for interim relief and office report)
Civil Appeal NO. 2547 of 2010
(With prayer for interim relief and office report)
Civil Appeal NO. 2548 of 2010
(With prayer for interim relief and office report)

Date: 12/05/2010
For Appellant(s)

This Appeal was called on for hearing today.

Mr. Vikas Mehta,Adv.

Mr. E.C. Agrawala,Adv.

Mrs Manik Karanjawala,Adv.

For Respondent(s)

Mr. Nitin Bhardwaj,Adv.

Mr. A.V. Rangam,Adv.

Mr. Buddy A. Ranganadhana,Adv.

Mr.Praveen Chaturvedi,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel for the appellant is directed to comply with the office report regarding non filing of process fee and non supplying of spare copies of the SLP within a week for issuance of notice, failing which the matter be listed before the Hon'ble Judge in Chamber for non prosecution.

In case of compliance, await service of notice and the matters be listed on 26.7.2010.

(ASHOK MENON)
Registrar